

OFFICE OF THE CHIEF JUDICIAL MAGISTRATE: CENTRAL DISTRICT: DELHI

ORDER

In pursuance of letter No. 5951-5952/DHC/Gaz.-IIB/G-7/2025 and 5955/DHC/Gaz.IIB/G-7/2025 both dated 31-10-2025, issued by the Hon'ble High Court of Delhi and in compliance of Minutes of Meeting held on 03-11-2025 under the chairmanship of Sh. Sunil Kumar Sharma, Ld. District Judge (Chairman, IT & Digitization/Centralized Computer Committee), Delhi District Courts and as approved by the Ld. Principal District & Sessions Judge (HQs), all the cases instituted by financial Institution and Telecom Companies under section 138 of Negotiable Instrument Act, 1881, wherein the total amount of cheque(s) in question is upto Rs. 50,000/- pending in the Courts of ACJMs/JMFCs, Central District, Tis Hazari Court, Delhi as mentioned in column No. 3 are hereby withdrawn and assigned to the Evening Courts, Central District, Tis Hazari Court, Delhi as under for disposal in accordance with law **with immediate effect.**

(1)	(2)	(3)	-4
S.No.	Name of the Transferor Court.	Work/Cases Withdrawn.	Name of the Transferee Court.
1	Ms. Pooja Suhag, JMFC, Digital NI Act-01	721	Evening Court No. 8, Central District, THC, Delhi
2	Sh. Mayank Aggarwal, JMFC, Digital NI Act-02	687	
3	Ms. Aradhna, JMFC, Digital NI Act-04	598	
4	Sh. Arvind Tomar, JMFC, NI Act-07	48	
5	Ms. Urvi Gupta, JMFC, NI Act -01	257	Evening Court No. 9, Central District, THC, Delhi
6	Vacant Court, NI Act-02	355	
7	Sh. Pranjal Gangwar, JMFC, NI Act-03	277	
8	Sh. Danveer, JMFC, NI Act-04	650	
9	Ms. Arushi Parwal, JMFC, NI Act-05	630	Evening Court No. 10, Central District, THC, Delhi
10	Ms. Neetu Sharma, ACJM	3	
11	Ms. Ravisha Sidana, JMFC, NI Act-06	291	
12	Ms. Subhamjot Kaur Lakhra, JMFC, Digital NI Act-03	800	

Harshita

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Further, all the cases (Kalandras and cases U/s 138 NI Act etc) pending in Evening Court No. 1 and Evening Court No. 2 are assigned to Evening Court No. 08 and 09 respectively. Similarly, all the cases (Kalandras and cases U/s 138 NI Act etc) pending in Evening Court No 3 and 4 are assigned to Evening Court No. 10 for disposal as per law.

Ahlmads of the Transferor Courts will handover the case files/record/Proceedings immediately to the Transferee Courts and the lists of such cases are notified to the public at large to avoid any inconvenience to the public/litigants and lawyers. The Ahlmad of Transferor Courts shall also submit a certificate regarding handing over the complete charge to the office of undersigned within 10 days without fail.

Harshita
(Harshita Mishra)
Chief Judicial Magistrate
Central District, Delhi

No. 10868-10897 CJM/Central/EC/2025

Delhi, Dated the 12/11/2025

Copy forwarded for information and necessary action to:-

1. The Registrar General, High Court of Delhi, New Delhi.
2. (Through Principal District & Sessions Judge (Hqs), Delhi)
3. The Principal District & Sessions Judge (Hqs), Delhi
4. The Chief Judicial Magistrates, All District, Delhi.
5. The Officers concerned.
6. The Administrative Civil Judge, Central District, Tis Hazari Court, Delhi.
7. The Administrative Officer Judl., Filling Section, e-Sewa & Suvidha Kendra and Adm. Branch-I, II, III, THC.
8. The Commissioner of Police, Delhi.
9. The Director, Directorate of Prosecution, Tis Hazari Court, Delhi
10. The PS to the Principal District & Sessions Judge(HQs), Central District ,THC, Delhi.
11. The Secretaries of Delhi Bar Association, Delhi/New Delhi.
12. The Branch Incharge, Evening Court Cell, Central, THC, Delhi.
13. The Web-Site Committee (English/Hindi) Tis Hazari, Delhi to notify the transfer list on website immediately.
14. The PRO, Tis Hazari Court, Delhi.
15. The Ahlmad of the concerned courts for immediate compliance.

Harshita
(Harshita Mishra)
Chief Judicial Magistrate
Central District, Delhi.